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BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 77/9/NCLT/AHM/2017

Coram:



Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.08.2017

Name of the Company: Polymer Coatings
V/s.
Ashish Infracon Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.	LALIT M PATEL	ADVOCATE	PETITIONER	
2.	HARMISH K. SHAH	Advocate	Respondent	

ORDER

Learned Advocate Mr. Lalit Patel present for Operational creditor/Applicant.
Learned Advocate Mr. Harmish Shah present for Respondent.

Applicant filed withdrawal memo along with consent terms signed by both parties
seeking permission to withdraw the application.

In view of the settlement terms applicant is permitted to withdraw the application.

Application is disposed of accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 24th day of August, 2017.